

**IN THE INCOME TAX APPELLATE TRIBUNAL, GUWAHATI  
'E-COURT' AT KOLKATA**

**Before Sri Sanjay Garg, Judicial Member**

**I.T.A. Nos.09&10/Gau/2019**  
Assessment Years: 2012-13 & 2013-14

**Rima Devi Shah..... Appellant**  
**C/o Sahil Enterprises, E-Sector,**  
**Naharlagun-791110,**  
**Arunachal Pradesh .**  
**[PAN: AZUPS2955D]**

**vs.**

**ITO, Ward, Itanagar..... Respondent**

**Appearances by:**

None appeared on behalf of the appellant.

Shri Arup Chatterjee, Addl. CIT, DR, appeared on behalf of the Respondent.

Date of concluding the hearing :April 13, 2021

Date of pronouncing the order :April 13, 2021

**ORDER**

The present appeals filed by the assessee are directed against the separate orders both dated 17.09.2018 of the Commissioner of Income Tax (Appeals), Guwahati.

2. An application dated 25.03.2021 has been placed on file stating therein that the assessee has availed "Vivad Se Viswas 2020" scheme, therefore he may be allowed to withdraw the present appeals. The Ld. DR has no objection to the said withdrawal.

3. Therefore, the appeals of the assessee are dismissed as withdrawn.

***Kolkata, the 13<sup>th</sup> April, 2021.***

***Sd/-***  
**[Sanjay Garg]**  
Judicial Member

Dated : 13.04.2021  
RS

***Copy of the order forwarded to:***

- 1.Rima Devi Shah
- 2.ITO, Ward, Itanagar
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True Copy//

By Order

Sr. PS, H.O/D.D.O,  
I.T.A.T, Kolkata Benches,Kolkata.